

THE GOVERNMENT SERVANTS (EXEMPTIONS FROM  
ATTACHMENT) (DETERMINATION OF EXTENT) ACT, 1950.

No. XXVIII OF 1950.

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## THE GOVERNMENT SERVANTS (EXEMPTIONS FROM ATTACHMENT) (DETERMINATION OF EXTENT) ACT, 1950.

No. XXVIII OF 1950.

Whereas it is expedient to resolve doubts which have arisen regarding the extent of certain exemptions from attachment conferred by section 303 of the Hyderabad Civil Procedure Code in relation to Government servants ;

It is hereby enacted as follows :—

1. (1) This Act may be called the Government Servants (Exemptions from Attachment) (Determination of Extent) Act, 1950. Short title and commencement

(2) It shall come into force from the date of its publication in the Jarida.

2. Where any sum payable to a Government servant by way of salary or pension or under the rules of a Provident or Insurance Fund maintained by Government is exempt from attachment under section 303 of the Hyderabad Civil Procedure Code, such sum shall remain exempt from attachment notwithstanding the fact that owing to the death of the Government servant it is payable to some other person. Certain exemptions from attachment not affected by death of Government servant concerned.

3. Where under the rules of a Provident or Insurance Fund maintained by Government a subscription thereto or deposit therein is not, until the happening of a specified contingency, repayable on demand otherwise than for a purpose specified in the rules of the Fund, the whole of the amount deducted from the salary or allowance of a Government servant on account of a subscription to, or deposit in, the Fund shall be deemed for the purposes of clause (m) of section 303 of the Hyderabad Civil Procedure Code to have been deducted by order notwithstanding the fact that it was within the option of the Government servant to subscribe or deposit an amount less than the amount deducted. Effect of section 303, Hyderabad Civil Procedure Code in relation to certain deductions from salary.

